



2026:AHC-LKO:10470

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 1282 of 2025

Mohd. Shamim

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Revenue Deptt.
Lko. And 11 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Lal Bahadur Khan
Counsel for Respondent(s)	: C.S.C., Maneesh Kumar Singh, Mohan Singh, Sabir Ali

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Sri Maneesh Kumar Singh, the learned counsel for the petitioner and Sri Dheeraj Ojha, the learned Standing Counsel for the State of U.P.

2. This is an application for recall of an order dated 08.01.2026 passed by this Court in PIL No. 1282 of 2025.

3. The learned counsel for the petitioner has submitted that the aforesaid writ petition was filed concealing the fact that earlier PIL No. 1042/2024 was filed by 18 petitioners and the petitioner Mohd. Shamim was one of them. That writ petition has been dismissed as withdrawn by means of an order dated 02.12.2024 passed by a Division Bench of this Court. The subsequent PIL was filed after concealing the aforesaid fact and, therefore, the order dated 08.01.2026 is liable to be recalled.

4. A perusal of the order dated 08.01.2026 reveals that the Court has recorded the statement of learned Standing Counsel given on the basis of written instructions provided to him, that proceedings under Section 67 of the U.P. Revenue Code, 2006 are pending since the year 2024 and, accordingly, this Court has disposed off the petition by issuing a direction that the pending proceedings under Section 67 of the U.P. Revenue Code be concluded expeditiously in accordance with law. This court has not made any observation regarding merits of the rival contentions and a direction to decide the pending proceedings under Section 67 of the U.P.

Revenue Code in accordance with law implies that the affected persons have right to participate in the proceedings and raise their pleas. Therefore, the order dated 08.01.2026 does not cause any prejudice to the petitioner

5. Accordingly, the recall application is ***rejected*** leaving it open for the petitioner to participate in the pending proceedings under Section 67 of the U.P. Revenue Code and raise all the pleas available to him.

(Subhash Vidyarthi,J.)

February 10, 2026

Pradeep/-